

[Shri Panigrahi.]

creased from East Pakistan to India, and if it has increased, it may be due to other reasons such as economic conditions. But the statement now made reveals that it is because of the hardships imposed on the minority community that the migration has increased. And the Pakistan Government have given some explanation. I would like to know whether the Government of India are satisfied with the explanation offered by the East Pakistan authorities, and if not, what other steps are going to be taken in order to pursue this matter so that our citizens there do not suffer from these hardships?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): They are the citizens of Pakistan, they are not our citizens.

Shri Panigrahi: I stand corrected. What steps are going to be taken to pursue this matter so that the minorities there do not suffer from these hardships?

Shrimati Lakshmi Menon: I have nothing more to say.

Shrimati Ila Palchoudhuri: May I seek a clarification? The Deputy Minister was pleased to state that there was a meeting in August, 1959. It will be observed from the statement laid on the Table of the House only the other day, I think, on the 2nd December, 1959, that between September, 1959, and October, 1959, there has been a sudden influx, particularly, into West Bengal. It has also been reported to us that there is a sense of a great deal of insecurity amongst the minority community in East Pakistan. Is there any way of settling this issue? What do the Government of India intend to do about this?

Shrimati Lakshmi Menon: As I have stated already, whatever the

Government of India have to say is included in the statement. I have nothing more to add.

Shri Panigrahi: Are Government satisfied with the answer? That is what we would like to know.

Mr. Speaker: The hon. Deputy Minister has made a statement. And hon. Members have asked some questions. If the Government of India are not satisfied, they will take further action. But, on this statement, I am not going to allow further questions.

12.23 hrs.

ADMINISTRATION OF EVACUEE
PROPERTY (AMENDMENT) BILL*

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): I beg to move for leave to introduce a Bill further to amend the Administration of Evacuee Property Act, 1950.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Administration of Evacuee Property Act, 1950".

The motion was adopted.

Shri Mehr Chand Khanna: I introduce the Bill.

12.23½ hrs.

DISPLACED PERSONS (COM-
PENSATION AND REHABILITAT-
ION) SECOND AMENDMENT
BILL*

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): I beg to move for leave to introduce a Bill further to amend the Displaced Persons (Compensation and Rehabilitation) Act, 1954.